

**FIR No.260/2021
PS Burari
U/s 323/342/376/377/498-A/506/509/34 IPC
State Vs. Karan Singh**

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of the accused Karan Singh for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings through V.C. on behalf of the accused Karan Singh.

Complainant/ prosecutrix is present with Ld. Counsel Sh. Jai Subhash Thakur (through V.C.).

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply of SI Pushendra is received.

Issue notice to the IO to appear and SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused, for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on

02/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.195/2020
PS Roop Nagar
U/s 394/411/34 IPC
State Vs. Ghanshyam @ Buddha**

21/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Ghanshyam @ Budha for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Sanjay Kaushik is present on behalf of IO (through V.C.).
Ms. Shivani Thakur, Ld. Counsel for the accused Ghanshyam @ Budha (through V.C.).
IO has not joined the proceedings through V.C. IO is stated to be on leave today.

Ahlmad is absent.

It is submitted by counsel for the accused that regular bail application of the accused is already fixed for today and the present interim bail application of the accused be adjourned for some other day. Heard. Request is allowed.

Issue notice to the IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**Bail Application No.1128/2021
FIR No.195/2020
PS Roop Nagar
U/s 394/411/34 IPC
State Vs. Ghanshyam @ Budha**

21/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Ghanshyam @ Budha for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Sanjay Kaushik is present on behalf of IO (through V.C.).
Ms. Shivani Thakur, Ld. Counsel for the accused Ghanshyam @ Budha (through V.C.).
IO has not joined the proceedings through V.C. IO is stated to be on leave today.

Ahlmad is absent.

TCR is received.

Arguments heard on the aforesaid bail application of the accused Ghanshyam @ Budha.

Put up for clarifications if any/ orders on **22/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

State Vs. Ridhi Kumar @ Ridhi Kalra
CNR No.DLCT01-007281-2020
FIR No.57/2020
U/s 420/467/468/471/34 IPC
PS Civil Lines

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Ridhi Kumar @ Ridhi Kalra for grant of anticipatory bail.
(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Rupesh Kumar Khatri is present through V.C.
Sh. S.S.Panwar, Ld. Counsel for the accused Ridhi Kumar @ Ridhi Kalra (through V.C.).
Sh. Vivek Singh, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that accused has already joined the investigation of the present case and she shall co-operate in the investigation and she shall join the investigation as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

Long date is requested by counsel for the parties.

At joint request, the aforesaid bail application of the accused be put up for consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **16/07/2021**.

Interim order, if any, to continue till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

State Vs. Renu Kalra
FIR No.57/2020
PS Civil Lines
U/s 420/467/468/471/34 IPC

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Renu Kalra for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/Inspector Rupesh Kumar Khatri is present through V.C.
Sh. Amit Vohra, Ld. Counsel for the accused Renu Kalra (through V.C.).
Sh. Vivek Singh, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that the accused has already joined the investigation of the present case and accused has to join the investigation on 23/06/2021 also and she shall co-operate in the investigation and she shall join the investigation as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

Long date is requested by counsel for the parties.

At joint request, the aforesaid bail application of the accused be put up for consideration on **16/07/2021**. Date of 16/07/2021 is given at specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **16/07/2021**.

Interim order, if any, to continue till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

**FIR No.Unknown
PS Civil Lines
U/s Unknown
State Vs. Narender**

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Narender for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Narender.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 08/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Narender is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Rocky**

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Rocky for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Rocky.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 08/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Rocky is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.Unknown
PS Civil Lines
U/s Unknown
State Vs. Poonam**

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Poonam for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Poonam.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 08/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Poonam is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.130/2021
PS Wazirabad
U/s 447/420/34 IPC
State Vs. Yashpal Tyagi**

21/06/2021

Present 2nd application u/s. 438 Cr.P.C. has been filed on behalf of accused Yashpal Tyagi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Parveen Kumar is present through V.C.
Sh. Anuroop, Ld. Counsel for the accused Yashpal Tyagi (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be received.

It is submitted by the IO that he has already sent the notices to the concerned Departments and replies of the same are awaited and time be granted for filing the further reply/ report of the bail application. Heard. Request is allowed.

It is further submitted by the IO that accused has already joined the investigation of the present case.

It is submitted by counsel for the accused that accused has already joined the investigation of the present case and he shall co-operate in the investigation and he shall join the investigation as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply on the next date of hearing.

Long date is requested by counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/07/2021**. Date of 15/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **15/07/2021**.

Interim order, if any, to continue till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.130/2021
PS Wazirabad
U/s 447/420/34 IPC
State Vs. Satpal Tyagi**

21/06/2021

Present 1st application u/s. 438 Cr.P.C. has been filed on behalf of accused Satpal Tyagi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Parveen Kumar is present through V.C.
Sh. Anuroop, Ld. Counsel for the accused Satpal Tyagi (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that he shall supply requisite documents to the IO for the purpose of investigation of the present case as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply on the next date of hearing.

Long date is requested by counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/07/2021**. Date of 15/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **15/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.634/2020
PS Wazirabad
U/s 380 IPC
State Vs. Amir Khan**

21/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Amir Khan for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ HC Charanji Lal is present (through V.C.).
Mr. Sohaib Akhtar, Ld. Counsel for the accused Amir Khan (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be received.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **02/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.745/2015
PS Roop Nagar
U/s 380/451/34 IPC
State Vs. Roshan Singh**

21/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Roshan Singh for grant of regular or in alternate interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Shiv Kumar, Ld. Counsel for the accused Roshan Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that in the prayer of the present bail application, the accused has prayed for regular as well as interim bail and the present bail application be treated only as regular bail application of the accused and not interim bail application. Heard. Request is allowed.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

It is further submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

TCR be called for the next date of hearing.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list of all pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **01/07/2021**. Date of 01/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.372/2020
PS Subzi Mandi
U/s 498-A/406/34 IPC**

**State Vs. (1) Ajay (5) Bijender Singh
(2) Pramod (6) Rekha
(3) Lalit (7) Munni Devi
(4) Preeti**

21/06/2021

Present 1st applications u/s. 438 Cr.P.C. have been filed on behalf of accused Ajay, Pramod, Lalit, Preeti, Bijender Singh, Rekha and Munni Devi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Rajender Parshad is present (through V.C.).
Sh. Nishant Kaushik, Ld. Counsel for all accused Ajay, Pramod, Lalit, Preeti, Bijender Singh, Rekha and Munni Devi (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail applications to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail applications.

Replies to the aforesaid bail applications of all accused are stated to be received.

It is submitted by the IO that notice u/s. 91 Cr.P.C. was served upon the complainant to provide requisite documents but complainant has not provided the same till date. It is further submitted by the IO that notice u/s. 41A Cr.P.C could not be served upon the accused persons due to COVID-19 pandemic and all accused are residing at Dadri, U.P.

It is submitted by counsel for all accused that all accused shall provide requisite documents to the IO for the purpose of investigation and all accused shall co-operate in the investigation and they shall join the investigation as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail applications of all accused on the next date of hearing.

At request of counsel for all accused, the aforesaid bail applications of all accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for all accused.

Till next date of hearing, no coercive action shall be taken against aforesaid all accused. All accused are directed to join the investigation as and when directed by the SHO/ IO.

IO is bound down for the next date of hearing i.e. **14/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

**FIR No.40/2017
PS Prasad Nagar
U/s 392/394/397/34 IPC
State Vs. Raju @ Kali**

21/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Raju @ Kali for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Suraj Prakash Sharma, Ld. Counsel for the accused Raju @ Kali (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be filed.

Arguments heard on the aforesaid bail application of the accused Raju @ Kale.

Put up for clarifications if any/orders on 22/06/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**State Vs. Aftab Ahmad @ Munna
FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC**

21/06/2021

File taken up today on the interim bail application u/s. 439 Cr.P.C. of accused Aftab Ahmad @ Munna for the period of 30 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Ashwani Jha, Ld. Counsel for the accused Aftab Ahmad @ Munna (through V.C.).
Dr. Vineet Kumar, Medical Officer In-charge and Sh. Praveen Kumar Arya, Deputy Superintendent from Central Jail No.4, Tihar Jail, New Delhi are present (through V.C.).

Ahlmad is absent.

Report of Medical Officer In-charge is stated to be received.

Arguments heard on the aforesaid interim bail application of the accused Aftab Ahmad @ Munna.

Put up for clarifications if any/ orders on **22/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.140/2019
PS Daryaganj
U/s 302/147/148/34 IPC
State Vs. Suwaleen**

21/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Suwaleen for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Raj Kumar is present (through V.C.).
Sh. Vikrant Chowdhary, Ld. Counsel for the accused Suwaleen (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by the IO that wife of the accused has not provided legible copies of her medical documents for the purpose of filing appropriate report/ reply and legible copies of the same be provided.

It is submitted by counsel for the accused that he will provide all original medical documents of wife of the accused to the SHO/ IO at the earliest.

SHO/ IO is directed to file report regarding medical condition of wife of the accused, availability of family members of the accused and whether immediate hospitalization of wife of the accused is required or not and also to file verification report of medical documents of wife of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **28/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

**FIR No.79/2020
PS Wazirabad
U/s 392/397/34 IPC
State Vs. Sartaj**

21/06/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused
Sartaj.
(Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Virender Singh is present through V.C.

None has joined the proceedings through V.C. on behalf of the accused
Sartaj

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused
even on 01/06/2021 and 08/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail
application. Accordingly, present bail application of the accused Sartaj is dismissed-in-
default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

State Vs. Tannu Chawla @ Tarun
FIR No.02/2014
PS Kamla Market
U/s 302/34 IPC

21/06/2021

File taken up today on the regular bail application u/s. 439 of accused Tannu Chawla @ Tarun.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/Inspector Yashveer is present through V.C.

Sh. Prasanna Aggarwal, Ld. Counsel for the accused Tannu Chawla @ Tarun (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be received.

It is submitted by counsel for the accused that copy of reply filed by the IO be supplied to him. It is further submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

Copy of reply be supplied to counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **06/07/2021**. Date of 06/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

CNR No.DLCT01-002142-2021
SC No.48/2021
FIR No.304/2020
PS Karol Bagh
U/s 386/392/397/506/34 IPC & 25 Arms Act
State Vs. Gyaneshwar @ Jojo @ Ravinder & Anr.

21/06/2021

File taken up today on the application bail u/s. 439 Cr.P.C. of accused Keshav Kakkar @ Vishal.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Ravi Kumar, Ld. Proxy Counsel for Counsel for the accused Keshav Kakkar @ Vishal (through V.C.).

Ahlmad is absent.

It is submitted by proxy counsel for counsel for the accused that the main counsel is not available today, being not well and the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

CNR No.DLCT01-001840-2014
SC No.100/2021
FIR No.601/2014
PS Sarai Rohilla
U/s 302/34 IPC
State Vs. Veer Singh & Anr.

21/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Veer Singh.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sudhir Siwas, Ld. Counsel for the accused Veer Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that accused has already been released from the jail on interim bail as per the H.P.C. guidelines on 25/05/2021 and in view of the same, the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

Long date is requested by counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/07/2021**. Date of 15/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

**FIR No.140/2019
PS Daryaganj
U/s 302/147/149/34 IPC
State Vs. Nabeel**

21/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Nabeel for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Raj Kumar is present (through V.C.).
Sh. Jitendra Sethi, Ld. Counsel for the accused Nabeel (through V.C.).
Dr. Vineet Kumar, Medical Officer In-charge and Sh. Praveen Kumar Arya, Deputy Superintendent from Central Jail No.4, Tihar Jail, New Delhi are present (through V.C.).

Ahlmad is absent.

Report of Medical Officer In-charge is stated to be received.

It is submitted by counsel for the accused that copy of the aforesaid report filed by Medical Officer In-charge be provided to him. Copy of the same be supplied to counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **25/06/2021**. Date of 25/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**

CNR No.DLCT01-003847-2021
SC No.22/2021
FIR No.335/2019
PS Nabi Karim
State Vs. Surender Kumar & Ors.

21/06/2021

File taken up today on the regular bail application u/s. 439 Cr.P.C. of accused Prem @ Manohar.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Mahesh Kumar is present (through V.C.).
Sh. Sanjay Sharma, Ld. Counsel for the accused Prem @ Manohar (through V.C.).

Ahlmad is absent.

Further arguments heard on the aforesaid regular bail application of the accused Prem @ Manohar.

Put up for clarifications if any/ orders on **22/06/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)

**SC No.67/2021
FIR No.87/2018
PS Gulabi Bagh
U/s 308/323/341/34 IPC
State Vs. Sunder**

21/06/2021

File taken up today on the application of accused Sunder for issuing directions to the Jail Superintendent, Tihar Jail, Delhi to submit report as to why the accused has not been released from the jail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Sunder.

Ahlmad is absent.

Report received from the Deputy Superintendent, Central Jail No.01, Tihar Jail, Delhi, wherein it is mentioned that the accused Sunder has already been released from the jail on 17/06/2021 on interim bail for the period of 90 days. Vide order dated 10/06/2021, interim bail application of the accused was allowed for the period of 90 days but as per the aforesaid report, the accused was released from the jail on 17/06/2021.

Issue notice to the concerned Jail Superintendent to file appropriate explanation and reasons for delay in releasing the accused, for the next date of hearing, as to why the accused Sunder was released from the jail on 17/06/2021 despite the fact that accused was ordered to be released on interim bail vide order dated 10/06/2021 in the present case.

The aforesaid application of the accused be put up for clarifications/ consideration on **26/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
21/06/2021(G)**